NEW DELHI, SATURDAY, JULY 7, 1990; ASADHA 16, 1912

Separate Paging is given to this Part in order that it may be filed in a separate compilation.

विधेय संबांनम्
वाधिपुष्पम्
नई हिली, 20 जुलै, 1990

लाल का लिसे (622 वार) — पासपोर्ट प्रविधिम, 1967: (1967 का 16) है।

24 जुलै प्रदेश विकास कार्यों का प्रस्ताव करते हुए, केंद्रीय सरकार पासपोर्ट प्रविधि की और समीक्षा करते हुए, निम्नलिखित नियम बनाती है, प्रथमः —

1. इन मित्रों की पासपोर्ट (पहला नियम) प्रविधि, 1990 का 16 अंश

2. ते 16 प्रविधि, 1990 में प्रभावी होगें।

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2 THE GAZETTE OF INDIA : EXTRAORDINARY [PART II—F 7TH NOVEMBER 1986

2. (1) The Government of India in the Ministry of External Affairs, hereby makes the following rules further to amend the Passports Rules, 1986, namely:

(1) These rules may be called the Passports (1st Amendment) Rules, 1990.

(2) They shall come into force from 16th August, 1990.

MINISTRY OF EXTERNAL AFFAIRS

NOTIFICATION

New Delhi, the 27th June, 1990

G.S.R. 625(E).—In exercise of the powers conferred by section 24 of the Passports Act, 1967 (15 of 1967), the Central Government hereby makes the following rules further to amend the Passports Rules, 1986, namely:

1. (1) These rules may be called the Passports (1st Amendment) Rules, 1990.

2. They shall come into force from 16th August, 1990.
In the Passports Rules, 1980 for sub-rule (1) of rule 12, the following text shall be substituted, namely:

"(1) An ordinary passport shall continue in force for a period of six years from the date of its issue."

[No. VI(401)24]

SHASHANK, Jr. Secy. (C)

FOOT NOTE:—The Principal Rules were published vide GSR No. 60(E) dated 11-12-1980, subsequently amended by

1. GSR(E) 50(E) dated 7-2-1981.
2. GSR(E) 494(E) dated 16-6-1981.
3. GSR(E) 459(E) dated 24-6-1982.
4. GSR(E) 325(E) dated 12-4-1983.
5. GSR(E) 482(E) dated 13-6-1983.
7. GSR(E) 345(E) dated 29-3-1985.